

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 350/2015

IN THE MATTER OF:

M/s. Shakti Hotels Private Limited**Petitioner**
And Securocup Securities India Pvt. Ltd.

SECTION : UNDER SECTION 391-394, 100-104

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s):

For the ROC/RD(Delhi):

For the Income Tax Dept.:

For OL (Delhi)

Mr. Manish Raj, Company Prosecutor

Ms. Lakshmi Gurung & Mr. Omkar Singh, Advocates

Mr. Amish Tandon & Mr. Ajeyo Sharma, Company
Prosecutors

ORDER

A complete paper book has been supplied to learned standing counsel for the Income Tax Department in the Court today. Learned company prosecutor and the learned standing counsel for Income Tax Department request for three weeks' time to file reply.

Let the reply be filed within three weeks with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondents.

List for further consideration on 16.02.2018.

Sdl—
(M.M. KUMAR)
PRESIDENT

Sdl—
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

10.01.2018
Vineet